

## <sup>1</sup>[Schedule I

### ENACTMENTS DECLARED TO BE IN FORCE

*Explanation.*—This schedule does not refer to any Act which is in its terms applicable to the Punjab, or which has been extended to the Punjab by competent authority.

No. and year	Title	Extent to which the enactment is in force
<sup>2</sup> [Reg. I of 1798	A Regulation to prevent Fraud and Injustice in Conditional Sales of Land under Deeds of bai-bil-wuffa, or other Deeds of the same nature.	The whole, except such parts as relate to interest.
<sup>3</sup> [* * *]		
<sup>4</sup> [Reg. XVII of 1806	A Regulation for extending to the State of Benares the Rates of Interest on future Loans and Provisions relative thereto, contained in Regulation XV, 1793; also for a general extension of the period fixed by Regulations I, 1798, and XXXIV, 1803, for the redemption of Mortgages and Conditional Sales of Land, under Deeds of bai-bil-wuffa Kutcubaleb, or other similar designation.	Sections 7 and 8.
<sup>5</sup> [* * *]		
Reg. XI of 1825	A Regulation for declaring the Rules to be observed in determining Claims to Lands gained by alluvion or by dereliction of a river or the sea.	The whole.
<sup>1</sup> [* * *]		
	Rules for the conservancy of Forests and Jungles in the Hill Districts of the Punjab Territories, sanctioned by the Governor General in Council in letter of the Secretary to the Government of India, No. 1789, 21st May 1855.	The whole.

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1. As so much of Act 4 of 1872 as related to Bengal Regulations 5 of 1817 and 20 of 1825 and Acts 40 of 1858 and 17 of 1861 was *repealed* by Acts 6 of 1878, 10 of 1882, 8 of 1890 and 12 of 1891, respectively, the references to those Regulations and Acts in this Schedule are *omitted*.
  2. *See* the Transfer of Property Act, 1882 (4 of 1882), Sections 1, 2 and Schedule.
  3. So much of the First Schedule as relates to Bengal State Offences Regulation, 1804 (10 of 1804), was *repealed* by Act 4 of 1922.
  4. *See* the Transfer of Property Act, 1882 (4 of 1882), Sections 1, 2 and Schedule.
  5. Entry relating to Bengal Regulation 3 of 1818 was *omitted* by Act 42 of 1953, Section 4 and Schedule III.